

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30803/2016

(Arising out of impugned final judgment and order dated 04-10-2016 in CMWP No. 22910/2016 passed by the High Court Of Judicature At Allahabad)

BRAHM PAL

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No.111838/2017-DISCHARGE OF ADVOCATE ON RECORD and IA No.141715/2017-impleading party and IA No.141719/2017-EXEMPTION FROM FILING O.T.)

Date : 20-03-2018 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Gaurav Agarwal, Adv.
Mr. Raj Singh Rana, Adv.
Mr. Manindra Dubey, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s) Ms. Aishwarya Bhati, AAG
Ms. Alka S., Adv.
Mr. Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment due to personal difficulty, list after two weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR